CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No. 599 of 1995

Thursday this the 27th day of July, 1995.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.Achuthan-I, Junior Telecom Officer, Office of the Sub Divisional Engineer, Trunks, Telephone Exchange, Kozhikode res. at 23/199, Aniland, Kozhikode, 3.

.. Applicant

(By Advocate Mr. M.R.Rajendran Nair)

 \mathbf{v}_{\bullet}

- The Union of India represented by Secretary to Government, Ministry of Communications, New Delhi.
- The Chairman, Telecom Commission, New Delhi.
 - The Chief General Manager, Telecom, Kerala Circle, Trivandrum.
- 4. P. Sobhana, Junior Telecom Officer, Officiating Sub Divisional Officer, Telegraphs, Kozhikode.
- 5. P.V. Sheela Devi,
 Sub Divisional Engineer (Computer)
 Office of the General Manager,
 Telecommunications,
 Kalathiparambil^{R,d} Kochi.16.
- 6. P.K.Jose,
 Sub Divisional Engineer Phones
 (Officiating), Office of the
 Sub Divisional Engineer (Phones)
 Kothamangalam.

Impleaded vide order dated 24.7.95 in MA 784/95.

... Respondents

(By Advocates Mr. TPM Ibrahim Khan (for R.1to3) Mr. OV Radhakrishnan (for R.5&6) Mr. N.Sugathan (for R4)(No representation)

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The application having been heard on the 27th July, 1995 the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who is a Junior Telecom Officer

seeks promotion to the Telegraph Engineering Services

Group 'B' and consequential benefits. Under the rules

in force an official has to qualify himself in a

qualifying examination for promotion. It is said

that the department is contemplating an amendment to

the rules omitting the requirement to pass the afore
said examination. But it has not come into force. Applicant

would say that the new rule is not promulgated and

that the old rule is not being followed. The old

rule is not being followed in the sense that the examinat
ion required to be held yearly is not being held. The

statutory rules published in the Gazette of India

Extra Ordinary dated 28.3.87 interalia reads:

"There shall be normally one examination, consisting of two parts....for promotion to the service and shall be held atleast once in a calendar year..."

(emphasis supplied)

The rules now in force requires an yearly examination.

Whether the applicant would pass or not is another matter.

As long as the rule is in force, so long its requirements have to be adhered to. We direct respondents 1 to 3 to hold an examination in terms of the rules aforesaid.

It is for the applicant to take his chance at the examination. We see no justification for granting any of the reliefs prayed for. However, no regular promotions will be made unless the rules in force are fully complied with by holding an examination or unless the amended rules are brought into force and if so only in accordance with those.

 Original application is disposed of as aforesaid. No costs.

Dated 27th July, 1995.

P.V.VENKAT AKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

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